

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(Through web-based video conferencing platform)**

**IA No. 26/2020 a/w
CP (IB) No. 71/Chd/Hry/2020**

**Under Section 9 of the
Insolvency and Bankruptcy
Code, 2016**

In the matter of:

Aparajitha Corporate Services Pvt. Ltd. ...Petitioner-Operational Creditor

Vs.

Quickdel Logistics Private Limited ...Respondent-Corporate Debtor

In view of the call given by the Punjab and Haryana High Court Bar Association (Regd.) and also the letter dated 01.02.2021 issued by the Company Law Tribunal Bar Association, Chandigarh (Regd.), the Members of the Bar abstained from virtual hearing of the Court work today.

2. The matter is relisted for hearing on 16.04.2021.

February 01, 2021
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Sd/-
Court Officer